Directors) of public limited companies and of such private limited companies as are subsidiaries of public limited companies. These form very insignificant proportion of the total number of employees in the Corporate Sector. There is, at present no provision in the Companies Act to regulate the remuneration of other employees in the private sector. The question whether Companies should be amended to bring the remuneration payable to its other Senier Executives (other than Managaing Directors and Whole-time Directors etc.) also within the ambit of Companies Act. though income ceilings, is still under consideration of the Government.

कराले का मूल्य

- † 2340-च. श्री कलराज मिश्र: क्या ऊर्जी मंत्री यह बर्र ने की करा करेंगे कि :

- (क) बना उनके मंत्रालय को कोयले के मत्य में हई वृंद्ध की जानकारी है, जैसा कि किनाय समाचारपत्नों में समाचार छपे हैं :
- (ख) क्या यह सच है कि इस सम्बन्ध में वित्त नंत्र लय ने उनके मंत्रालय के साथ बातचीत वा है : ग्रीर
- (ग) यदि हां, तो यह बातचीत कव हुई ग्रौर इस सम्बन्ध में क्या निर्णय लिया गया?

ऊर्जा मंत्रालय के कायला विभाग म राज्य मंत्रः (श्रेः ।।गीं शंकर मिश्र) : (क) से (ग) कोयत्रे क खान-मुहाना मूल्यो में अन्तिम संशोधन 14-2-1981 को किया गया था । उत्र दन समितयों की लागतों में वृद्धि के कारण कील इंडिया लि० न कुछ प्रस्ताव एखे है । निर्णय का एलान यथा-समय किया जाएगा।

Memorandum from AINPCC employees Federation regarding collapse of Sewa Nagar fly-over bridge

†2340-C. SHRI DIPEN GHOSE: Will the Minister of ENERGY be pleased to state:

- (a) whether Government have received a memorandum dated the 11th December, 1981 by the All India National Project Construction Corporation Ltd., Employees Federation regarding the collapse of Sewa Nagar Fly-over bridge in Delhi; and
- (b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN); (a) Yes, Sir.

(b) The Sewanagar Flyover is being constructed by the National Projects Construction Corporation on behalf of the Railways. The Ministry of Railways has already ordered high-powered enquiry committee go into the cause of the collapse and recommend remedial measures avoid such incidents in future.

12 Noon

RE. SPECIAL MENTIONS

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): On Friday you allowed me to make a mention. You said you would wait for five minutes.

MR. CHAIRMAN: About?

ARVIND GANESH KUL-SHRI KARNI: About the NAFED and the NCCF. You said you will wait.

MR. CHAIRMAN: He will hear you.

ARVIND GANESH KUL SHRI KARNI: But who will give the direction? You gave the directive here. Is Mr. Deputy Chairman com-(Interruptions) petent.

[†]Previously Unstarred Question 2482 transferred from the 23rd March, 1982.

Question Previously Unstarred 2641, transferred from the 25th March, 1982.